



HARYANA VIDHAN SABHA

15th Legislative Assembly
Budget Session 2025

List Of Business

20 March 2025

11:00 AM

1. QUESTIONS.

(1) Questions entered in the separate list to be asked and answers given.

2. BUDGET FOR THE YEAR 2025-2026.

(1) RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2025-2026.

3. OFFICIAL RESOLUTION

(1)

A MINISTER to move - Sir, we all are very well aware that Legislatures function for benefit of the people to fulfil the needs and aspiration of the people various Parliamentary Reforms are going on in the Indian Legislature. Moreover, Committees are the best platform to meet the needs of the people. Both the subject committees which are proposed, are relevant in the requirement of present days specifically. Therefore, I propose that two new Subject Committees namely (i) Subject Committee on Environment and Pollution and (ii) Subject Committee on Welfare of Youth and Youth Affairs may be set up and after Rule 279B of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly the following provisions may be inserted: -

(i) (XVIII) Subject Committee on Environment and Pollution.

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| Constitution of the Subject Committee. | 279C. (1) There shall be a Committee on Environment and Pollution consisting of not more than nine members who shall be nominated by the Speaker. (2) The term of office of the members of the Committee shall be one year. |
| | 279D. (1) The functions of the Committee shall be,— |

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| Functions of the Committee. | <p>(a) to study the environmental problems within the State and to recommend remedial measures thereto;</p> <p>(b) to examine the nature, degree and extent of the environmental imbalances caused by different kinds of pollution in the State like water pollution, air pollution, noise pollution and the like, the results of such pollution and to suggest remedial measures for the prevention and control thereof;</p> <p>(c) to examine the working and activities of the Department/Board or the industrial establishments situated in the State in relation to environment;</p> <p>(d) to review the implementation of the plans and programmes (both Central and State) relating to maintenance of environmental balance with regards to State;</p> <p>(e) to examine the annual reports of the Department/ Board relating to the State in respect of environment with a view to find out whether the expenditure incurred was commensurate with the results achieved;</p> <p>(f) to report to the Assembly on the action taken by the State Government on different measures suggested by the Committee; and</p> <p>(g) to examine such other matters as may be deemed fit by the Committee or specially referred to it by the House or by the Speaker.</p> <p>(2) The Subject Committee shall not examine or investigate matters of day-to-day administration."</p> |
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(XIX) Subject Committee on Welfare of Youth and Youth Affairs.

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| Constitution of the Subject Committee. | <p>279-E. (1) There shall be a Committee on the Welfare of Youth and Youth Affairs consisting of not more than nine members to be nominated by the Speaker.</p> <p>(2) The term of office of the members of the Committee shall be one year.</p> |
| Functions of the Committee. | <p>279-F. (1) The functions of the Committee shall be to examine :-</p> <p>(a) the complaints regarding the functioning of various youth welfare schemes implemented in the State;</p> <p>(b) any matter arising out of the discussion in the House relating to Youth and Youth welfare;</p> <p>(c) the petitions/representations received from individuals/ organisations relating to Youth and Youth affairs;</p> <p>(d) any such other matters as may be deemed fit by the Committee or specially referred to it by the House or by the Speaker.</p> <p>(2) to suggest remedial measures for any or all of the above-mentioned complaints.</p> <p>(3) to ensure that the funds allotted by the Government for youth welfare are fully utilised exactly for the same purpose for which it was intended. To prevent any misuse of funds by the Government Departments or agencies earmarked for the purpose of youth welfare activities.</p> <p>(4) The Subject Committee shall not examine or investigate matters of day-to-day administration.</p> |

4. LEGISLATIVE BUSINESS

(1) (Bill to be introduction, consideration and passing)

(i)

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| The Haryana Appropriation (No. 1) Bill, 2025 | A MINISTER | to introduce the Haryana Appropriation (No. 1) Bill; to move that the Haryana Appropriation (No. 1) Bill be taken into consideration at once; Also, to move that the Bill be passed. |
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(2) (Bills for consideration and passing)

(i)

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| The Sports University of Haryana (Amendment) Bill, 2025 | A MINISTER | to move that the Sports University of Haryana (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed. |
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| (ii) | The Haryana Panchayati Raj (Amendment) Bill, 2025 | A MINISTER | to move that the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed. |
| (iii) | The Haryana Land Revenue (Amendment) Bill, 2025 | A MINISTER | to move that the Haryana Land Revenue (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed. |
| (iv) | The Seeds (Haryana Amendment) Bill, 2025 | A MINISTER | to move that the Seeds (Haryana Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed. |
| (v) | The Insecticides (Haryana Amendment) Bill, 2025 | A MINISTER | to move that the Insecticides (Haryana Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed. |

Chandigarh-160001
Date :19/Mar/2025

Dr. Satish Kumar
Secretary- In-charge
HARYANA VIDHAN SABHA